

[Shri P. Shiv Shankar]

the permission for the expansion and so on and so forth. This is one way of looking at it. In each and every individual case, where the parties approach the Department and the matters are referred to the Commission, the matter is gone into, because of the fact that they may have to play a dominant role in the industry.

But, Sir, there is a very peculiar situation which we have to face in the future, when our economic well being depends on our capacity to export. And since this concession which is given, is not going to affect supplies within the country, but is only with a view to encourage exports, and because of this background of acute balance of payments problem, I would submit that a policy decision had to be taken and the amendment had to be brought in, in order to improve our foreign exchange position.

Sir, in this view, I do not think that it could be called a ruinous course, or it could even be said as though the industrial houses are sought to be encouraged to the detriment of the common men in this country. This is my submission, Sir.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Monopolies and Restrictive Trade Practices Act, 1969.”

The motion was adopted.

SHRI P. SHIV SHANKAR: I introduce the Bill.

STATEMENT RE. MONOPOLIES
AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) ORDINANCE

THE MINISTER OF LAW, JUSTICE
AND COMPANY AFFAIRS (SHRI

P. SHIV SHANKAR): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1980. (Placed in Library. See No. LT—1375/80]

14.25 hrs.

AIR (PREVENTION AND CONTROL OF POLLUTION) BILL*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): I beg to move for leave to introduce a Bill to provide for the prevention, control and abatement of air pollution, for the establishment, with a view to carrying out the aforesaid purposes, of Boards, for conferring on and assigning to such Boards powers and functions relating thereto and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the prevention, control and abatement of air pollution, for the establishment, with a view to carrying out the aforesaid purposes, of Boards, for conferring on and assigning to such Boards powers and functions relating thereto and for matters connected therewith.

The motion was adopted.

SHRI BHISHMA NARAIN SINGH:
I introduce the Bill.